NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 43

C.P. (IB)/1208(MB)2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **TATA CAPITAL FINANCIAL SERVICES LIMITED V/s MADAN KESHAVRAO ATKARE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1208(MB)2022

1) None present for the Petitioner, when the matter is called out. Mr. Priyank Jadav, Ld. Counsel for the Resolution Professional, Mr. Aniruth Purusothaman, Ld. Counsel for the Respondent are present.

2) Status of the Resolution Plan in the Case of the Corporate Debtor is still not available, thus, Counsel prays for an adjournment in the matter.

3) At request, stand over to 29.07.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare